

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 80(ND)/2012
RT CP No.64/Chd/Pb/2016
with
CA No.391/2012**

Mr.Prince Sagar Jasuja & Anr. ...Petitioners

Versus.

M/s Shakti Spinner Ltd. & Ors. ...Respondents

Present: Mr. Vaibhav Sahni, Advocate for the petitioners.
Mr. Ajay Pal Singh, Advocate for Mr. Alok Jagga,
Advocate for the respondents.

There is no consensus reached between the parties and direction issued was that in case consensus is not reached then all the shareholders to remain present in person. In view of the aforesaid stalemate, we appoint Mr. Vivek Goyal, Chartered Accountant, registration No.092934, # 5756, Duplex House, MHC, Manimajra, Chandigarh-160101, Mobile No.9815522553 who is present, as Valuer.

Let the petitioners and respondents submit necessary record/documents with the Valuer within two weeks. Thereupon the Valuer shall assess the fair value in accordance with the standard principles of accounting in respect of the assets including shares and properties. The Valuer shall submit his report expeditiously, preferably within a period of three months.

The matter be listed on 27.02.2018. The parties are directed to co-operate with the Valuer as and when called upon and to submit the

information/documents so that the fair value can be arrived at. In case of non-cooperation, necessary proceedings shall be initiated.

Sd/-
(Chief Justice M.M. Kumar)
President, NCLT
Camp at Chandigarh.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 30, 2017
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